

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 17/09/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

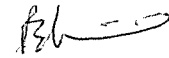
APPLICATION NUMBER : MA/425/2018
PETITION NUMBER : CP/202/IB/2018
NAME OF THE PETITIONER(S) : D.Juliet
NAME OF THE RESPONDENTS : Southern Investments Pvt ltd & another
UNDER SECTION : 12(2) of IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. I.B. HANAKRISHNA

PCS



2. Chitra Srinivasa

RP



ORDER

The RP along with his representative are present. It has been submitted that initial period of CIRP is going to expire on 22.09.2018, and extension of the CIRP for a further period of 90 days is required.

Heard the RP and his representative, and perused the Application. The resolution that has been passed by the CoCs on 05.09.2018, provides for seeking extension of the CIRP for a further period of 90 days on the grounds mentioned therein. This Authority is satisfied that the CIRP could not be completed within the period of 180 days and further extension is required.

Therefore, the Application is allowed, the CIRP period is extended by 90 days w.e.f 23.09.2018 with the direction to the RP to expedite the CIR Process before the completion of the extended period. Accordingly, the Application stands **disposed of**.

MS


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)